GOVERNMENT OF INDIA DEFENCE LOK SABHA

STARRED QUESTION NO:428 ANSWERED ON:26.04.2010 PAYMENT OF DISABILITY RELIEF Chavan Shri Harischandra Deoram;Vardhan Shri Harsh

Will the Minister of DEFENCE be pleased to state:

(a) the existing procedure for payment from the Group Insurance Fund of the three services to the personnel discharged from their respective service due to disability;

(b) the time within which half of the amount of the insured sum is paid to the next of kin of personnel on account of death;

(c) whether instances of disabled personnel being deprived of medical facilities have been reported; and

(d) if so, corrective action taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 428 FOR ANSWER ON 26.4.2010

The Army Group Insurance Fund (AGIF) is a society registered under the Registration of Societies Act, 1860 and is a contributory fund solely contributed to by its members. Disability benefit is paid by AGIF on receipt of requisite claim documents from the individual supported with Invaliding Medical Board/Release Medical Board Proceedings duly approved by competent medical authorities. Payment of disability benefit is done in one lump-sum to the member on invalidment from service. In Indian Air Force and Indian Navy also disability benefit is paid on receipt of claim and the requisite documents.

In case of death, full insurance amount is paid to the nominee of the service personnel after receipt of requisite documents.

The Government provides appropriate medical coverage to all serving disabled personnel and all disabled ex-servicemen drawing pension.